

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10090/2016

(Arising out of impugned final judgment and order dated 16-11-2016 in CN No. 9023/2016 passed by the High Court Of Judicature At Allahabad)

ARVIND KUMAR & ANR.

Petitioner(s)

VERSUS

SANTOSH KUMAR VERMA & ANR.

Respondent(s)

(and IA No.107930/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.107932/2017-EXEMPTION FROM FILING O.T.)

Date : 29-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Amit Yadav, Adv.
Mr. Nilakanta Nayak, Adv.
Mr. Kaushal Narayan Mishra, Adv.
Mr. Shishir Deshpande, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR (NP)

Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

None present for the private respondents today either.

Heard learned counsel for the petitioners and the learned counsel appearing on behalf of the respondent No. 2-State.

Leave granted.

The interim order dated 05.01.2017 is confirmed to last until the decision of this appeal.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER